

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 1353 of 2019

IN THE MATTER OF:

FL Smidth Pvt. Ltd.

...Appellant

Versus

**Lanco Infratech Ltd.
Rep. by its Liquidator**

...Respondent

Present:

For Appellant : Mr. K.V. Balkrishna, Advocate

For Respondent : None

ORDER

17.02.2020 The Learned Counsel for the Respondent No.1 is directed to serve a copy of Reply. The matter is adjourned to **02nd March, 2020**. In the meanwhile, Rejoinder if any, may be filed by them 3-4 days before next date.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

pks/nn